

DEV INFORMATION TECHNOLOGY LIMITED

Corporate Identification Number: L30000GJ1997PLC033479

Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thaltej, Ahmedabad, Gujarat-380059, India.

Tel. No: +91-9429899852 | Email: cs@devitpl.com | Website: www.devitpl.com

OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH (“EQUITY SHARES”) OF DEV INFORMATION TECHNOLOGY LIMITED (THE “TARGET COMPANY”) FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LT1, INC. (THE “ACQUIRER”) ALONG WITH LILIKOI TECHNOLOGIES, INC. (“PAC-1”), LILIKOI HOLDINGS, INC. (“PAC-2”) AND SANJAY CHANDRAKANT PATEL (“PAC-3”) (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS “PACs”) IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS (“OFFER” OR “OPEN OFFER”).

This pre-offer advertisement (“Pre-Offer Advertisement”) is being issued by Vivro Financial Services Private Limited, the Manager to the Offer (“Manager to the Offer” or “Manager”), for and on behalf of the Acquirer and the PACs, in compliance with Regulation 18(7) and other applicable provisions of the SEBI (SAST) Regulations.

This Pre-Offer Advertisement should be read in continuation of and in conjunction with (a) the Public Announcement dated (“PA”); (b) the Detailed Public Statement that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) (“Newspapers”) on June 23, 2023 (“DPS”); (c) the Draft Letter of Offer dated (“DLOF”); (d) Corrigendum to the PA, DPS and DLOF published in the Newspapers on October 31, 2023 (“Corrigendum”) and (e) the Letter of Offer (“LOF”). (The PA, DPS, DLOF and LOF are herein collectively referred to as “Offer Document”)

This Pre-Offer Advertisement is being published in all Newspapers in which the DPS was published.

For the purpose of this Pre-Offer Advertisement:

- (a) “Identified Date” means Wednesday, October 18, 2023, being the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period; and
- (b) “Tendering Period” means the 10 (Ten) Working Days period from Thursday, November 2, 2023, to Thursday, November 16, 2023 (both days inclusive) within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

- Offer Price:** The Offer Price is ₹134.50 (Rupees One Hundred Thirty-Four and Paise Fifty Only) per Equity Share plus interest @ 10% per annum per Equity Share for the delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹1.18 (Rupee One and Paise Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 (*Justification of Offer Price*) on page 32 of the LOF.
- Recommendations of the Committee of Independent Directors (“IDC”):** The recommendation of IDC was approved on October 26, 2023 and published in the Newspapers on October 27, 2023. The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company should evaluate the Open Offer and market performance of the Target Company’s Equity Shares and make their own informed decisions with respect to the Open Offer.
- Other details of the Offer**
 - The Open Offer is being made under Regulation 3(1) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
 - This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
 - The dispatch of the LOF to the Public Shareholders as on the Identified Date (i.e., October 18, 2023) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed through email on October 26, 2023 and through speed post on October 30, 2023. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company as on the Identified Date (even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date) or those who have not received the LOF are eligible to participate in the Offer (except the Acquirer, PACs, Sellers and Promoters and Promoters Group of the Target Company).
 - A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF.
 - Public Shareholders of the Target Company may download the LOF from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (https://www.nseindia.com/), Manager to the Offer (https://www.vivro.net/) or obtain a copy of the same from Link Intime India Private Limited (“Registrar to the Offer”) on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
 - In case of non-receipt/non-availability of the LOF / Form of Acceptance-cum-Acknowledgement, Public Shareholder may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered and other relevant documents as mentioned in the LOF. Such Public Shareholders have to ensure that their Equity Shares are transferred in an off-market mode to the Escrow Demat Account before the closure of the Offer.
- The procedure for tendering the Equity Shares in the Offer is as below:**
 - The Underlying Transaction (which triggered the Offer) is a Foreign Direct Investment under the terms of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019. Under Rule 6(a) read with paragraph 1(b)(i) of Schedule 1 of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations and continues to hold such control. Accordingly, the Acquirer (being a person resident outside India) is not permitted to purchase the Equity shares on the stock exchange under the mechanism for acquisition of equity shares specified in SEBI circular. Further, as provided in the SEBI Circular, the Acquirer shall be following the “tender offer method” for acquisition of the Offer Shares. Hence, all Public Shareholders holding Equity Shares in dematerialized form, who wish to tender their Equity Shares in the Open Offer shall transfer the Equity Shares of the Target Company to the Escrow Demat Account in off-market mode.**
 - In case of Equity Shares held in physical form:**

Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents in the manner as set out in paragraph 8.4 on page 41 of the LOF.
 - In case of Equity Shares held in dematerialised form:**

Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer in the manner as set out in paragraph 8.3 on page 40 of the LOF.
- In accordance with Regulations 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on July 03, 2023. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/37721/1 dated September 12, 2023 issued its observations on the DLOF in terms of Regulation 16(4) of SEBI (SAST) Regulations (“SEBI Observation Letter”). The comments specified in the SEBI Observation Letter and further discussion with SEBI on subsequent developments thereto and more particularly disclosed in the Corrigendum have been incorporated in the LOF.
- Material changes:** Public Shareholders are requested to refer to the Corrigendum for material changes from the date of the PA.
- Details regarding the status of the Statutory and other approvals**

As on the date of the LOF, to the best of the knowledge and belief of the Acquirer and PACs, there are no statutory or other approvals required to acquire the Equity Shares by the Acquirer validly tendered pursuant to this Open Offer. However, in case of any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.
- Schedule of Activities:**

Activity	Original Day and Date	Revised Day and Date
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023
Identified Date	Wednesday, July 26, 2023	Wednesday, October 18, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023
Last date for upward revision of the Offer Price and/or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023
Date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft Letter of Offer.	N.A.	Tuesday, October 31, 2023
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Tuesday, August 08, 2023	Wednesday, November 01, 2023
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, August 09, 2023	Thursday, November 02, 2023
Date of closure of Tendering Period (Offer Closing Date)	Thursday, August 24, 2023	Thursday, November 16, 2023
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Thursday, September 07, 2023	Friday, December 01, 2023
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Thursday, September 14, 2023	Friday, December 08, 2023
Last Date of Filing the Final report to SEBI	Thursday, September 14, 2023	Friday, December 08, 2023

To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

- The Acquirer, PACs and their directors accept full responsibility for the information contained in this Pre-offer Advertisement (other than such information as has been obtained from the public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.
- The Pre-Offer Advertisement would also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

ISSUED ON BEHALF OF THE ACQUIRER AND PACs BY THE MANAGER TO THE OFFER	
	VIVRO FINANCIAL SERVICES PRIVATE LIMITED Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India. Tel No.: 079- 4040 4242 Email: investors@vivro.net Website: www.vivro.net SEBI Reg. No. MB/INM000010122 Contact Person: Shivam Patel
REGISTRAR TO THE OFFER	
	LINK INTIME INDIA PRIVATE LIMITED C-101, 1 st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India. Tel No.: +91-8108114949 Email: devit.off@linkintime.co.in Website: www.linkintime.co.in SEBI Registration No.: INR000004058 Contact Person: Sumeet Deshpande

For and on behalf of the Acquirer and the PACs:

LT1, Inc. (Acquirer)	Lilikoi Technologies, Inc. (PAC-1)	Lilikoi Holdings, Inc. (PAC-2)	Sanjay Chandrakant Patel (PAC-3)
Sd/-	Sd/-	Sd/-	Sd/-

Date: October 31, 2023

Place: Fargo, North Dakota, USA

बैंक ऑफ इंडिया
Bank of India BOI

Head Office, Information Technology Department, Bank of India Star House-3, PNB-BOI Tower C-29, G Block, IT Department, 10th Floor, BKC, Bandra East, Mumbai 400051. E-mail: Headoffice.it@bankofindia.co.in

RFP for Procurement, Integration and Annual Maintenance Support of Network Devices at Bank's Data Centre (DC), Disaster Recovery Site (DR), Colocation DC Site and Colocation DR Site RFP Ref No. BOI/IT/IT-Core-Network/RFP-01/2023 Dated 27/10/2023

The captioned RFP is available on Bank's corporate website www.bankofindia.co.in under "Tender" section since 27/10/2023. Subsequent changes if any, will henceforth be uploaded only on the website. The last date of submission: 17/11/2023

ROSSARI BIOTECH LIMITED

Regd. Office : 201 A - B, 2nd Floor, Akurli Corporate Park, L.B.S Marg, Next to GE Gardens, Kanjurmarg (W) Mumbai - 400078
CIN: L24100MH2009PLC194818
Phone: +91 22 6123 3800 • Website: www.rossari.com
Email: info@rossari.com

**INFORMATION REGARDING POSTAL BALLOT
NOTICE TO MEMBERS & UPDATION OF EMAIL
ADDRESSES OF MEMBERS**

NOTICE is hereby given that pursuant to the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or enactment thereof for the time being in force) ("the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021, General Circular No. 3/2022 dated May 5, 2022 and General Circular No. 11/2022 dated December 28, 2023 and General Circular No. 09/2023 dated September 25, 2023 respectively issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), the Company is initiating the Postal Ballot for obtaining the approval of the Members to transact the business(es) set out in the Postal Ballot Notice dated October 21, 2023 ("Notice"), which will be sent to the Members in due course.

In accordance with the MCA Circulars, electronic copies of the Notice along with procedure & instructions for e-voting will be sent to only those Members, whose email addresses are registered with the Company/ Depository Participants ("DP") and the same will also be available on the website of the Company at www.rossari.com, Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on website of Link Intime India Private Limited ("LIPL") at <https://instavote.linkintime.co.in>.

Manner for registering/ updating email addresses:

- For Members holding shares in dematerialized mode, kindly register / update your email address with your Depository Participants. Alternatively, you may register your email address with LIPL or Registrar and Share Transfer Agent ("RTA") by visiting the link <https://linkintime.co.in/email/> or email register.html on a temporary basis to ensure the receipt of aforesaid Notice.
- For Members holding shares in physical mode, you may register your email address with LIPL by visiting the aforesaid link to receive the Notice.

The Company will send Notice by email to all its Members on or after November 06, 2023 whose names appear on the Register of Members/list of Beneficial Owners as received from the Depositories, National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL") on November 03, 2023 (hereinafter called as "Cut-off Date") and who have registered their e-mail addresses with the Company or Depositories / Depository Participant(s). The communication of assent/ dissent of the Members will only take place through the remote e-voting system, for this purpose the Company has entered into an arrangement with LIPL for facilitating remote e-voting to enable the Members to cast their votes electronically instead of physical mode.

Therefore, those Members who have not yet registered/updated their email address are requested to get their email addresses registered/updated, in respect of electronic holdings with the Depository through the concerned Depository Participants (i.e. NSDL & CDSL) and in respect of physical holdings by writing to the RTA at mt.helpdesk@linkintime.co.in.

Post successful registration of the email, the shareholder would get soft copy of the notice and the procedure for remote e-voting along with the User ID and the Password to enable remote e-voting for this Postal Ballot. Those Members who have already registered their email address are requested to keep their email addresses validated with their DP / the Company's RTA.

The Members may contact the Company's Registrar & Transfer Agent, LIPL at: **Link Intime India Private Limited**
C-101, 247 Park, L.B.S Marg,
Vikhroli (W), Mumbai 400083.
Email ID: enotices@linkintime.co.in
Tel. Number : 022-4918 6000

Place : Mumbai
Date : October 31, 2023

For Rossari Biotech Limited
Sd/-
Parul Gupta
Company Secretary
Membership No.: A38895

360 ONE PRIME LIMITED (Formerly known as IIFL Wealth Prime Limited)
CIN: U65900MH1994PLC080646
Regd. Office: 360 One Centre, Kamala City, Senapati Bapat Marg, Lower Panel (West), Mumbai 400 013, Maharashtra, India. | Tel: (91-22) 4876 5600; Fax: (91-22) 4646 4706
Email id: nbfcc-compliance@360.one | www.iiflwealthprime.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2023				
S/N.	Particulars	Quarter Ended (Unaudited)		Year Ended (Audited)
		September 30, 2023	September 30, 2022	March 31, 2023
1	Total Income from Operations	213.36	159.57	673.66
2	Net Profit for the period/year (before Tax, Exceptional and/or Extraordinary items)	79.80	67.38	292.51
3	Net Profit for the period/year before tax (after Exceptional and/or Extraordinary items)	79.80	67.38	292.51
4	Net Profit for the period/year after tax (after Exceptional and/or Extraordinary items)	70.79	54.26	234.52
5	Total Comprehensive Income for the period/ year [Comprising Profit for the period/year (after tax) and Other Comprehensive Income (after tax)]	70.71	54.14	234.37
6	Paid up Equity Share Capital	305.49	305.49	305.49
7	Reserves (excluding Revaluation Reserve and Capital redemption reserve)	1,150.97	953.07	1,091.19
8	Securities Premium Account	478.52	478.52	478.52
9	Net worth	1,452.41	1,258.56	1,394.43
10	Paid up Debt Capital / Outstanding Debt	5,409.66	5,052.56	6,070.88
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	3.71	4.01	4.35
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -***			
1. Basic:		2.32	1.78	7.68
2. Diluted:		2.32	1.78	7.68
14	Capital Redemption Reserve	0.23	0.23	0.23
15	Debt Service Coverage Ratio	N.A.	N.A.	N.A.
16	Debt Service Coverage Ratio	N.A.	N.A.	N.A.
17	Interest Service Coverage Ratio	N.A.	N.A.	N.A.

* Network is equal to paid up equity share capital plus reserves less capital redemption reserve and impairment loan reserve.

** Debt Equity Ratio is (Debt securities+ Borrowings+ Subordinated Liabilities)/Equity.

*** EPS for Period Ended is not annualised.

- Notes:**
- These financial results for the quarter ended September 30, 2023, have been reviewed and recommended by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on October 31, 2023. The Statutory Auditors have issued limited review report with unmodified conclusion on the financial results for the quarter ended September 30, 2023.
 - These financial results have been prepared in accordance with the recognition and measurement principles laid down in Indian Accounting Standards prescribed under Section 133 of the Companies Act, 2013 read with relevant Rules issued thereunder and other accounting principles generally accepted in India. These financial results have also been prepared in accordance with the requirement of Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time.
 - For the other items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com and on the website of the company i.e. www.iiflwealthprime.com.
 - The above is an extract of the detailed format of unaudited financial results filed with the BSE Limited ("Stock Exchanges") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of unaudited financial results are available on the websites of the Stock Exchange i.e. www.bseindia.com and the website of the company i.e. www.iiflwealthprime.com.
 - With a view to consolidate the distribution businesses of 360 ONE WAM Limited (formerly known as IIFL Wealth Management Limited) under a single wholly owned subsidiary, it was proposed to demerge the distribution business from 360 One Prime Limited (formerly known as IIFL Wealth Prime Limited ("IWPL")) to IIFL Wealth Distribution Services Limited ("IWDSL"). In this regard, the Boards of Directors of IIFL Wealth Capital Market Limited (IWCL) and IWPL and IWDSL have approved the the Composite Scheme of Arrangement under Sections 230 to 232 of the Companies Act, 2013 ("Scheme"), where in, it was proposed to amalgamate IWCL with IWPL and transfer the distribution business from IWPL and IWCL to IWDSL. The Scheme has been approved by the Hon'ble National Company Law Tribunal vide its order dated February 28, 2023 and effective dated March 14, 2023. The appointed date for the Scheme is April 1, 2021 and accordingly the Company has given effect of necessary accounting adjustments basis the scheme and has restated all its previous year figures.
 - Previous period/year figures have been regrouped/reclassified to make them comparable with those of current period.

For 360 One Prime Limited
(formerly known as IIFL Wealth Prime Limited)
Sd/-
Himanshu Jain
Whole Time Director and CEO
(DIN: 02052409)

Date: October 31, 2023
Place: Mumbai

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

Auction of Government of India Dated Securities for ₹30,000 crore on November 03, 2023

Government of India (GOI) has announced the sale (Issue/re-issue) of three dated securities:

Sr.No.	Nomenclature	Notified amount Nominal (in ₹Crore)	Earmarked for Retail Investors* (in ₹Crore)
1	7.37% GS 2028	7,000	350
2	7.18% GS 2033	13,000	650
3	New GS 2073	10,000	500

GOI will have the option to retain additional subscription up to ₹2,000 crore against each security mentioned above.

The sale will be subject to the terms and conditions spelt out in this notification (called "Specific Notification"). The stocks will be sold through Reserve Bank of India Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions specified in the General Notification F.No.4(2)-W&M/2018, dated March 27, 2018.

The auction will be conducted using uniform price method for 7.37% GS 2028, 7.18% GS 2033 and multiple price method for New GS 2073. The auction will be conducted by RBI, Mumbai Office, Fort, Mumbai on **November 03, 2023 (Friday)**. The result will be announced on the same day and payment by successful bidders will have to be made on **November 06, 2023 (Monday)**.

For further details, please see RBI press release dated **October 30, 2023** on the RBI website (www.rbi.org.in).

Attention Retail Investors*
(*PFs, Trusts, RRBs, Cooperative Banks, NBFCs, Corporates, HUFs and Individuals)

Retail investors can participate in the auctions for the amounts earmarked for them on a non-competitive basis through a bank or a primary dealer. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbiretaildirect.org.in>). For more information, detailed list and telephone numbers of primary dealers/bank branches and application forms please visit RBI website (www.rbi.org.in) or FIMMDA website (www.fimmda.org).

Government Stock offers safety, liquidity and attractive returns for long duration.

"Don't get cheated by E-mails/SMSs/Calls promising you money"

MARWADI SHARES AND FINANCE LIMITED
Registered Office : X-Change Plaza, Office No. 1201 to 1205, 12th Floor, Building No. 53E, Zone - 5, Road 5E, Gift City, Gandhinagar - 382355
Corporate Office : Marwadi Financial Plaza, Nana Maya Main Road, Off 150 Feet Ring Road, Rajkot-360001. Email : inquiry@marwadionline.in, Phone : 0281-7174000 / 6192000

UNAUDITED STANDALONE FINANCIAL RESULTS
(Regulation 52 (8), read with Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015)
(Rs. in Lakhs)

Sr. No.	Particulars	Quarter Ended 30.09.2023 (Unaudited)	Quarter Ended 30.09.2022 (Unaudited)	Year Ended 31.03.2023 (Audited)
1	Total income from Operations	13,529.03	8,891.24	35,439.99
2	Net Profit / (Loss) for the period (before tax, exceptional and/or extraordinary items)	6,614.85	3,659.26	15,385.85
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	6,614.85	3,659.26	15,385.85
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	4,936.58	2,728.13	11,377.69
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4,936.58	2,728.13	11,377.69
6	Paid up Equity Share Capital	997.25	997.25	997.25
7	Reserves (excluding Revaluation Reserve)	62,480.04	46,153.18	53,031.04
8	Securities Premium Account	1,603.37	1,603.37	1,603.37
9	Net Worth	73,477.29	47,150.43	54,038.29
10	Paid up Debt Capital / Outstanding Debt	35,800.00	12,710.00	20,000.00
11	Outstanding Redeemable Preference Shares	10,000.00	NA	NA
12	Debt Equity Ratio	0.62	0.67	0.51
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
1. Basic :		49.50	27.36	114.09
2. Diluted :		49.50	27.36	114.09
14	Capital Redemption Reserve	439.64	439.64	439.64
15	Debt Service Coverage Ratio	2,000.00	-	2,000.00
16	Debt Service Coverage Ratio	0.28	0.22	0.92
17	Interest Service Coverage Ratio	3.90	4.20	4.01

Notes:

- *Paid up Debt Capital represents debt raised through issue of debenture
- The above is an extract of the detailed format of quarterly financial results filed with the BSE Limited under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the website of the BSE Limited and Marwadi Shares and Finance Limited (<https://www.marwadionline.com/>)
- For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to BSE Limited and can be accessed on the URL (<https://www.bseindia.com/>) For, Marwadi Shares and Finance Limited

Sd/-
Mr. Ketan H. Marwadi
Managing Director
DIN : 00088018

Place : Rajkot
Date : 01.11.2023

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

MITSU CHEM PLAST LIMITED
CIN: L25111MH1988PLC048925
Regd Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai - 400 080.
Email: investor@mitsuchem.com | Phone No: 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2023
(₹ in Lakhs)

Particulars	3 months ended 30.09.2023	3 months ended 30.09.2022	Half Year Ended 30.09.2023	12 months ended 31.03.2023
	Unaudited	Unaudited	Unaudited	Audited
1. Total Income	7,600.76	6,982.46	15,599.82	30,932.98
2. Profit/(Loss) from ordinary activities before Exceptional items and tax	206.67	187.92	390.32	1,483.35
3. Profit/(Loss) before tax	206.67	187.92	390.32	1,483.35
4. Total Other comprehensive income, net of tax	-	-	-	(5.76)
5. Total comprehensive income	149.97	153.84	284.83	1,174.70
6. Paid up equity share capital (Face Value of ₹10 Each)	1,207.26	1,207.26	1,207.26	1,207.26
7. Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	5,035.04
8. Basic Earning Per Share (EPS)	1.24	1.27	2.36	9.78
9. Diluted Earning Per Share (EPS)	1.24	1.27	2.36	9.78

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For Mitsu Chem Plast Limited
Sd/-
Jagdish Dedhia
Chairman and Whole-Time Director

Place : Mumbai
Date : October 30, 2023

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DEV INFORMATION TECHNOLOGY LIMITED

Corporate Identification Number: L30000G1997PLC033479
Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thalteji, Ahmedabad, Gujarat-380059, India.
Tel. No: +91-9429899852 | Email: cs@devitpl.com | Website: www.devitpl.com

OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH ("EQUITY SHARES") OF DEV INFORMATION TECHNOLOGY LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LT1, INC. (THE "ACQUIRER") ALONG WITH LILIKOI TECHNOLOGIES, INC. ("PAC-1"), LILIKOI HOLDINGS, INC. ("PAC-2") AND SANJAY CHANDRANKANT PATEL ("PAC-3") (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS "PACs") IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").

This pre-offer advertisement ("Pre-Offer Advertisement") is being issued by Vivro Financial Services Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirer and the PACs, in compliance with Regulation 18(7) and other applicable provisions of the SEBI (SAST) Regulations. This Pre-Offer Advertisement should be read in continuation of and in conjunction with (a) the Public Announcement dated (the "PA"); (b) the Detailed Public Statement that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) ("Newspapers") on June 23, 2023 ("DPS"); (c) the Draft Letter of Offer dated ("DLOF"); (d) Corrigendum to the PA, DPS and DLOF published in the Newspapers on October 31, 2023 ("Corrigendum") and (e) the Letter of Offer ("LOF"). (The PA, DPS, DLOF and LOF are herein collectively referred to as "Offer Document"). This Pre-Offer Advertisement is being published in all Newspapers in which the DPS was published.

For the purpose of this Pre-Offer Advertisement:

- "Identified Date" means Wednesday, October 18, 2023, being the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period; and
- "Tendering Period" means the 10 (Ten) Working Days period from Thursday, November 2, 2023, to Thursday, November 16, 2023 (both days inclusive) within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

- Offer Price:** The Offer Price is ₹134.50 (Rupees One Hundred Thirty-Four and Paise Fifty Only) per Equity Share plus interest @ 10% per annum per Equity Share for the delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹1.18 (Rupee One and Paise Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 (Justification of Offer Price) on page 32 of the LOF.
- Recommendations of the Committee of Independent Directors ("IDC"):** The recommendation of IDC was approved on October 26, 2023 and published in the Newspapers on October 27, 2023. The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company should evaluate the Open Offer and market performance of the Target Company's Equity Shares and make their own informed decisions with respect to the Open Offer.
- Other details of the Offer**
 - The Open Offer is being made under Regulation 3(1) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.
 - This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
 - The dispatch of the LOF to the Public Shareholders as on the Identified Date (i.e., October 18, 2023) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed through email on October 26, 2023 and through speed post on October 30, 2023. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company as on the Identified Date (even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date) or those who have not received the LOF are eligible to participate in the Offer (except the Acquirer, PACs, Sellers and Promoters and Promoters Group of the Target Company).
 - A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF.
 - Public Shareholders of the Target Company may download the LOF from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (<https://www.nseindia.com/>), Manager to the Offer (<https://www.vivro.net/>) or obtain a copy of the same from Link Intime India Private Limited ("Registrar to the Offer") on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
 - In case of non-receipt/non-availability of the LOF / Form of Acceptance-cum-Acknowledgement, Public Shareholder may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered and other relevant documents as mentioned in the LOF. Such Public Shareholders have to ensure that their Equity Shares are transferred in an off-market mode to the Escrow Demat Account before the closure of the Offer.
- The procedure for tendering the Equity Shares in the Offer is as below:**
 - The Underlying Transaction (which triggered the Offer) is a Foreign Direct Investment under the terms of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019. Under Rule 6(a) read with paragraph 1(b)(i) of Schedule 1 of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations and continues to hold such control. Accordingly, the Acquirer (being a person resident outside India) is not permitted to purchase the Equity shares on the stock exchange under the mechanism for acquisition of equity shares specified in SEBI circular. Further, as provided in the SEBI Circular, the Acquirer shall be following the "tender offer method" for acquisition of the Offer Shares. Hence, all Public Shareholders holding Equity Shares in dematerialized form, who wish to tender their Equity Shares in the Open Offer shall transfer the Equity Shares of the Target Company to the Escrow Demat Account in off-market mode.**
 - In case of Equity Shares held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents in the manner as set out in paragraph 8.4 on page 41 of the LOF.
 - In case of Equity Shares held in dematerialized form:** Public Shareholders holding Equity Shares in dematerialized form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer in the manner as set out in paragraph 8.3 on page 40 of the LOF.
- In accordance with Regulations 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on July 03, 2023. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/CFD-PAC-DCR1/P/OW/2023/37721/1 dated September 12, 2023 issued its observations on the DLOF in terms of Regulation 16(4) of SEBI (SAST) Regulations ("SEBI Observation Letter"). The comments specified in the SEBI Observation Letter and further discussion with SEBI on subsequent developments thereto and more particularly disclosed in the Corrigendum have been incorporated in the LOF.
- Material changes:** Public Shareholders are requested to refer to the Corrigendum for material changes from the date of the PA.
- Details regarding the status of the Statutory and other approvals**
As on the date of the LOF, to the best of the knowledge and belief of the Acquirer and PACs, there are no statutory or other approvals required to acquire the Equity Shares by the Acquirer validly tendered pursuant to this Open Offer. However, in case of any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.
- Schedule of Activities:**

Activity	Original Day and Date	Revised Day and Date
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023
Identified Date	Wednesday, July 26, 2023	Wednesday, October 18, 2023
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023
Last date for upward revision of the Offer Price and/or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023
Date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft Letter of Offer	N.A.	Tuesday, October 31, 2023

Aro granite industries Ltd.

(100% Export Oriented Unit)

CIN : L74899DL1988PLC031510

Regd. Office : 1001, 10th Floor, DLF Tower A, Jasola, New Delhi - 110025

Ph. : 011-41686169, Fax : 011-26941984, Email : investor@arogranite.com Website : www.arogranite.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED 30TH SEPTEMBER 2023

(Rs. in lacs)

Sl. No	Particulars	Quarter Ended	Year Ended	Quarter Ended
		30.09.2023	31.03.2023	30.09.2022
		(Audited)	(Audited)	(Audited)
1	Total Income from operations	3,871.78	16,444.83	3,850.06
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary Items)	43.92	(590.69)	30.40
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	43.92	(590.69)	30.40
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	38.75	(578.81)	68.48
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	38.75	(578.81)	68.48
6	Paid up Equity Share Capital	1,530.00	1,530.00	1,530.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		17,531.43	
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)-			
1. Basic:		0.28	(3.84)	0.45
2. Diluted:		0.28	(3.84)	0.45

Note:

The above is an extract of the detailed format of Quarterly/Annual Financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial results is available on the websites of the Stock Exchange(s), www.bseindia.com, and www.nseindia.com and the Company's website www.arogranite.com.

For & on behalf of the Board

-Sd-
Sunil Kumar Arora
Managing Director
DIN: 00150668

Place : HOSUR
Date : 31.10.2023

फार्म सं. युआरसी. 2
कम्यार्स XXJ के भाग 1 के तहत पंजीकरण के बारे में सूचना देने वाला विज्ञापन
[कंपनी अधिनियम, 2013 की धारा 374(बी) और नियम 4(1) के तहत पंजीकरण के लिए अधिनियम, 2014 के अनुसार]
1. एतद्वारा द्वारा नोटिस दिया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उप-धारा (2) के अनुसार, मैं, कंपनी रजिस्ट्रार उत्तर प्रदेश, कानपुर को पंद्रह दिनों के बाद, लेकिन उसके बाद तीन दिनों की अवधि में पहले एक अधिसूचना जारी करना प्रस्तावित है। कि पापा सॉल्यूशंस एक्सप्रेस, को कंपनी अधिनियम 2013 के अध्याय XXJ को भाग 1 के तहत, योग्यता द्वारा कंपनी लिमिटेड के रूप में पंजीकृत किया जा सकता है।
2. कंपनी के प्रमुख उद्देश्य इस प्रकार हैं:
क) पृथिवी की दवाओं और विटामिनों आदि का निर्माण और व्यापार।
3. प्रस्तावित कंपनी के डायरेक्ट मेमोरेण्डम और आर्टिकल ऑफ एसोसिएशन की एक प्रति का निरीक्षण ए-87 सेक्टर-80 चरण-2, नोएडा नौतमपुड नगर, गाजियाबाद, उत्तर प्रदेश-201301 स्थित कार्यालय में किया जा सकता है।
4. इसके द्वारा सूचना दी जाती है कि इस अधिसूचना पर आपसित करने वाला कोई भी व्यक्ति केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कोर्पोरेट संस्थान (आईआईसीपी), प्लॉट नंबर 6, 7, 8, सेक्टर 5 आईएमटी नोएडा, गुरुग्राम-122050 में रजिस्ट्रार को लिखित रूप में अपनी आपसित बला सकता है। इस नोटिस के प्रकाशन की तारीख से तीन दिनों के भीतर, एक प्रति कंपनी के पंजीकृत कार्यालय में भेजे।
दिनांकित : 01.11.2023
आपसित का नाम
पंकज शर्मा
नामित भागीदार

जगत ट्रेडिंग एण्टरप्राइजेज लिमिटेड
CIN : L74999DL1982PLC04411
पंजी. कार्यालय: 208, सैन्य हाउस-II, कर्मपुरा
कामुन्टी सेंटर, नई दिल्ली-110015
वेबसाइट: www.jitel.co.in, E-Mail: jagat-tradingenterpriseslimited@gmail.com

सूचना

सेबी (सूचीयन दायित्व तथा उद्घाटन अधेश) विनियम, 2015 के विनियमन 47 तथा 29 के प्रावधानों के अनुपालन में एतद्वारा सूचित किया जाता है कि कंपनी के निदेशक मंडल की एक बैठक शुक्रवार, 10 नवम्बर 2023 को आयोजित की जाएगी जिसमें अन्य विषयों के साथ 30 सितम्बर, 2023 को समाप्त तिमाही/क: महिने के अन्वेषित वित्तीय परिणामों पर विचार, अनुमोदन कर उसे अमिलेख में लिये जाएंगे। सेबी (इन्सायडर ट्रेडिंग निषेध) विनियम, 2015 तथा इन्सायडर ट्रेडिंग निषेध के लिये कंपनी की आंतरिक संहिता के अनुसार कंपनी की प्रतिपूर्ति में कारोबार के लिये ट्रेडिंग विण्डो शनिवार, 1 अक्टूबर, 2023 से शनिवार, 12 नवम्बर, 2023 (दोनों दिवस सहित) तक बंद रहेंगे।
उक्त सूचना कंपनी की वेबसाइट www.jitel.co.in तथा साथ ही एसएसईआई की वेबसाइट www.nseai.in पर देखी जा सकती है।

बोर्ड के आदेश से
जगत ट्रेडिंग एण्टरप्राइजेज लिमिटेड के लिए
हस्ता./-
निर्मल कुमार तपरीया
कंपनी सचिव एवं
अनुपालन अधिकारी
एसीएस: 14371
तिथि: 31.10.2023
स्थान: नई दिल्ली

लिबर्टी शूज लिमिटेड**LIBERTY**

सीआईएन : L19201HR1986PLC033185

पंजीकृत कार्यालय: लिबर्टीपुरम, 13वां माइलस्टोन, जी.टी. करनाल रोड, कुलेन, पी.ओ., बस्तारा, जिला - करनाल - 132114, हरियाणा
कोर्पोरेट ऑफिस: भूतल, एक्ट-ए, डीएलएफ बिल्डिंग नं. 8, डीएलएफ साइबर सिटी, फेज-2, गुरुग्राम - 122002, हरियाणा
दूरभाष : + (91)-0124-4616200 फैक्स : + (91)-0124-4616222
ई-मेल : investor@libertyshoes.com, वेबसाइट : www.libertyshoes.com

सूचना

भारतीय प्रतिभूति और विनियम बोर्ड (सूचीयन कर्तव्य तथा प्रकटीकरण आवश्यकताओं) विनियम, 2015 के विनियम 29 तथा 47 के अनुपालन में एतद्वारा यह सूचित किया जाता है कि कंपनी के निदेशक मंडल की एक बैठक सोमवार, दिनांक 6 नवम्बर, 2023 को आयोजित की जाएगी जिसमें अन्य विषयों के साथ ही कंपनी के 30 सितम्बर, 2023 को समाप्त तिमाही तथा अर्धवार्षिक के लिए गैर-लेखापरीक्षित वित्तीय परिणामों पर विचार किया जाएगा तथा उसे मंजूरी प्रदान की जाएगी। यह सूचना कंपनी की वेबसाइट (www.libertyshoes.com), बॉम्बे स्टॉक एक्सचेंज लिमिटेड (www.bseindia.com) तथा नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (www.nseindia.com) पर भी उपलब्ध है।

कृते लिबर्टी शूज लिमिटेड

हस्ताक्षर/-

स्थान: गुरुग्राम, हरियाणा
तिथि: बुधवार, 25 अक्टूबर, 2023

सी एस मुनीश काकरा
मुख्य वित्तीय अधिकारी एवं कंपनी सचिव

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF			
DEV INFORMATION TECHNOLOGY LIMITED			
Corporate Identification Number: L30000GJ1997PLC033479 Registered Office: 14, Aaryans Corporate Park, Near Shilaj Railway Crossing, Thaltej, Ahmedabad, Gujarat-380059, India. Tel. No. : +91-9428989852 Email: cs@devitpl.com Website: www.devitpl.com			
OPEN OFFER FOR ACQUISITION OF UP TO 71,82,480 (SEVENTY-ONE LAKH EIGHTY-TWO THOUSAND FOUR HUNDRED EIGHTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 5/- EACH ("EQUITY SHARES") OF DEV INFORMATION TECHNOLOGY LIMITED (THE "TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY LTI, INC. (THE "ACQUIRER") ALONG WITH LILIKOI TECHNOLOGIES, INC. ("PAC-1"), LILIKOI HOLDINGS, INC. ("PAC-2") AND SANJAY CHANDRAKANT PATEL ("PAC-3") (PAC-1, PAC-2 AND PAC-3 HEREINAFTER COLLECTIVELY REFERRED TO AS "PACs") IN THEIR CAPACITY AS PERSONS ACTING IN CONCERT WITH THE ACQUIRER PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER").			
This pre-offer advertisement ("Pre-Officer Advertisement") is being issued by Vivro Financial Services Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirer and the PACs, in compliance with Regulation 18(7) and other applicable provisions of the SEBI (SAST) Regulations.			
This Pre-Officer Advertisement should be read in continuation of and in conjunction with (a) the Public Announcement dated ("PA"); (b) the Detailed Public Statement that was published in Financial Express (English), Jansatta (Hindi), Financial Express (Gujarati) and Navshakti (Marathi) ("Newspapers") on June 23, 2023 ("DPS"); (c) the Draft Letter of Offer dated ("DLOF"); (d) Corrigendum to the PA, DPS and DLOF published in the Newspapers on October 31, 2023 ("Corrigendum") and (e) the Letter of Offer ("LOF"). (The PA, DPS, DLOF and LOF are herein collectively referred to as "Offer Document")			
This Pre-Officer Advertisement is being published in all Newspapers in which the DPS was published.			
For the purpose of this Pre-Officer Advertisement:			
(a) "Identified Date" means Wednesday, October 18, 2023, being the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period; and			
(b) "Tendering Period" means the 10 (Ten) Working Days period from Thursday, November 2, 2023, to Thursday, November 16, 2023 (both days inclusive) within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.			
Capitalized terms used but not defined in this Pre-Officer Advertisement shall have the meanings assigned to such terms in the LOF.			
The Public Shareholders of the Target Company are requested to note the following information relating to the Offer:			
1. Offer Price: The Offer Price is ₹134.50 (Rupees One Hundred Thirty-Four and Paise Fifty Only) per Equity Share plus interest @ 10% per annum per Equity Share for the delay in payment beyond the Scheduled Payment Date, payable in cash. (For the purpose of clarification, an amount of ₹1.18 (Rupee One and Paise Eighteen Only) per Equity Share will be payable by way of interest to all the successful Shareholders, whose Equity Shares are validly tendered and accepted in the Offer, on the basis of the Offer Price and assuming that the date of payment of consideration for such accepted Equity Shares is Friday, December 01, 2023. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 (Justification of Offer Price) on page 32 of the LOF.			
2. Recommendations of the Committee of Independent Directors ("CID"): The recommendation of CID was approved on October 26, 2023 and published in the Newspapers on October 27, 2023. The CID is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company should evaluate the Open Offer and market performance of the Target Company's Equity Shares and make their own informed decisions with respect to the Open Offer.			
3. Other details of the Offer			
3.1. The Open Offer is being made under Regulation 3(1) and 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.			
3.2. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.			
3.3. The dispatch of the LOF to the Public Shareholders as on the Identified Date (i.e., October 18, 2023) in accordance with Regulation 18(2) of the SEBI (SAST) Regulations has been completed through email on October 26, 2023 and through speed post on October 30, 2023. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company as on the Identified Date (even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date) or those who have not received the LOF are eligible to participate in the Offer (except the Acquirer, PACs, Sellers and Promoters and Promoters Group of the Target Company).			
3.4. A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF.			
3.5. Public Shareholders of the Target Company may download the LOF from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (https://www.nseindia.com), Manager to the Offer (https://www.vivro.net/) or obtain a copy of the same from Link Intime India Private Limited ("Registrar to the Offer") on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.			
3.6. In case of non-receipt/non-availability of the LOF / Form of Acceptance-cum-Acknowledgement, Public Shareholder may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered and other relevant documents as mentioned in the LOF. Such Public Shareholders have to ensure that their Equity Shares are transferred in an off-market mode to the Escrow Demat Account before the closure of the Offer.			
4. The procedure for tendering the Equity Shares in the Offer is as below:			
4.1. The Underlying Transaction (which triggered the Offer) is a Foreign Direct Investment under the terms of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019. Under Rule 6(a) read with paragraph 1(b)(i) of Schedule 1 of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations and continues to hold such control. Accordingly, the Acquirer (being a person resident outside India) is not permitted to purchase the Equity shares on the stock exchange under the mechanism for acquisition of equity shares specified in SEBI circular. Further, as provided in the SEBI Circular, the Acquirer shall be following the "tender offer method" for acquisition of the Offer Shares. Hence, all Public Shareholders holding Equity Shares in dematerialized form, who wish to tender their Equity Shares in the Open Offer shall transfer the Equity Shares of the Target Company to the Escrow Demat Account in off-market mode.			
4.2. In case of Equity Shares held in physical form: Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents in the manner as set out in paragraph 8.4 on page 41 of the LOF			
4.3. In case of Equity Shares held in dematerialised form: Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer in the manner as set out in paragraph 8.3 on page 40 of the LOF.			
5. In accordance with Regulations 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on July 03, 2023. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2023/37721/1 dated September 12, 2023 issued its observations on the DLOF in terms of Regulation 16(4) of SEBI (SAST) Regulations ("SEBI Observation Letter"). The comments specified in the SEBI Observation Letter and further discussion with SEBI on subsequent developments thereto and more particularly disclosed in the Corrigendum have been incorporated in the LOF.			
6. Material changes: Public Shareholders are requested to refer to the Corrigendum for material changes from the date of the PA.			
7. Details regarding the status of the Statutory and other approvals As on the date of the LOF, to the best of the knowledge and belief of the Acquirer and PACs, there are no statutory or other approvals required to acquire the Equity Shares by the Acquirer validly tendered pursuant to this Open Offer. However, in case of any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.			
8. Schedule of Activities:			
Activity	Original Day and Date	Revised Day and Date	
Issue of Public Announcement	Friday, June 16, 2023	Friday, June 16, 2023	
Publication of DPS in newspapers	Friday, June 23, 2023	Friday, June 23, 2023	
Last Date of filing of Draft Letter of Offer with SEBI	Monday, July 03, 2023	Monday, July 03, 2023	
Last date for Public Announcement for competing offer	Monday, July 17, 2023	Monday, July 17, 2023	
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, July 24, 2023	Tuesday, September 12, 2023	
Identified Date	Wednesday, July 26, 2023	Wednesday, October 18, 2023	
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, August 02, 2023	Thursday, October 26, 2023	
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Friday, August 04, 2023	Monday, October 30, 2023	
Last date for upward revision of the Offer Price and/or the Offer Size	Monday, August 07, 2023	Tuesday, October 31, 2023	
Date of publication of corrigendum to Public Announcement, Detailed Public Statement and Draft Letter of Offer.		N.A.	Tuesday, October 31, 2023
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Tuesday, August 08, 2023	Wednesday, November 01, 2023	
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, August 09, 2023	Thursday, November 02, 2023	
Date of closure of Tendering Period (Offer Closing Date)	Thursday, August 24, 2023	Thursday, November 16, 2023	
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Thursday, September 07, 2023	Friday, December 01, 2023	
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Thursday, September 14, 2023	Friday, December 08, 2023	
Last Date of Filing the Final report to SEBI	Thursday, September 14, 2023	Friday, December 08, 2023	
To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.			
9. The Acquirer, PACs and their directors accept full responsibility for the information contained in this Pre-Officer Advertisement (other than such information as has been obtained from the public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.			
10. The Pre-Officer Advertisement would also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.			
ISSUED ON BEHALF OF THE ACQUIRER AND PACs BY THE MANAGER TO THE OFFER			
VIVRO FINANCIAL SERVICES PRIVATE LIMITED Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007, Gujarat, India. Tel No.: 079-4040 4242 Email: investors@vivro.net Website: www.vivro.net SEBI Reg. No. MB/INM000010122 Contact Person: Shivam Patel			
REGISTRAR TO THE OFFER			
LINK INTIME INDIA PRIVATE LIMITED C-101, 1 st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India. Tel No.: +91-8108114949 Email: devit.officer@linkintime.co.in Website: www.linkintime.co.in SEBI Registration No.: INR000004058 Contact Person: Sumeet Deshpande			
For and on behalf of the Acquirer and the PACs:			
LTI, Inc. (Acquirer)	Lilikoi Technologies, Inc. (PAC-1)	Lilikoi Holdings, Inc. (PAC-2)	Sanjay Chandrakant Patel (PAC-3)
Sd/-	Sd/-	Sd/-	Sd/-
Date: October 31, 2023 Place: Fargo, North Dakota, USA			
AdBaaz			

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